(b) whether it is also a fact that multinational control over 70 per cent of the market for Vitamins and thev are selling their preparations with out any price approval at very high prices; if so, since when they are selling without the price approval and what action has been taken by Government in this regard; and

what are the proposals of Gov-(c) important bring anti aent t_0 biotics lik Ampicillin, Erythromycin and multivitamin preparations under Category II of the Drugs Prices Con trol Order, 1979?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) Yes, Sir.

(b) Multinational companies have the major market share in Vitamin preparations. Some companies are reported to be marketing their multivitamin formulations under sub paragraph (3) of Paragraph 14 of the Drugs (Prices Control) Order 1979. The question of deciding the markup and revising the prices of vitamin formulations is under the active consideration of the Government.

(e) There is no proposal currently under consideration of Government to change their present category.

Oxytetracycline based formulations of M/s. Pfizer

1320. SHRI DINESH GOSWAMI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to ite:

(a) what aie Ihe Oxytetracycline based formulations for which M/s. Pfizer have not taken price approval after 1970, names of such preparations and their prices and sales turn over during the last three years;

(b) when and how often the price of Oxytetracycline was revised by Government and why formulation prices are not revised;

(c) what is the quantity of Oxytetracycline purchased by M/s. Pfizer

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from IDPL and others from 1970-71 on a year to year basis and the price of such purchases;

(d) whether it is a fact that on such deals between IDPL and M/s. Pfizer, IDPL lost heavily and Pfizer gained substantially; and

(e) what steps have been taken by Government to determine and mop up such moneys from M/s. Pfizer?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE); (a) to (e) Information to the extent available will be collected and laid on the Table of the Rajya Sabha.

Process of production of Synthetic drugs

1321. SHRI DINESH GOSWAMI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 1534 given in the Rajya Sabha on the 14th March, 1983 and state:

(a) whether it i_s a fact that the routes followed for the production of Synthetic drugs differ from manufacturer to manufacturer and that it was possible for the foreign companies to show complicated routes in the processes of manufacture submitted by them to Government;

(b) whether it is a fact that Government determined the technology contents based on such submission without actual verifications of the processes followed: and

(c) whether it is also a fact that a number of foreign companies are not following the routes and processes for the production of drugs which were submitted by them to the Committee on high technology?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE); (a) Though different routes can be followed for manufacture of a particular synthetic bulk drug, there is no reason to believe that the